

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 198 of 1993.

DATE OF DECISION 18.02.93

P. S. Sivan Pillai Applicant (s)

Mr. S. Subhash Chand Advocate for the Applicant (s)

Versus

The District Telecom Engineer Respondent (s)
Office of the Telecom Engineer,
Thiruvalla and others

Mr. MVS Namboodiri, ACGSC Advocate for the Respondent (s)
represented through proxy counsel

CORAM :

The Hon'ble Mr. A.V. Haridasan, Judicial Member
and

The Hon'ble Mr. R. Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. To be circulated to all Benches of the Tribunal? *Ans*

JUDGEMENT

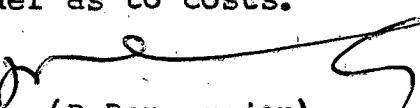
(Hon'ble Mr. A. V. Haridasan, Judicial Member)

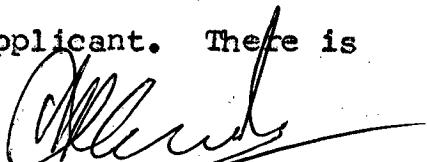
who
The applicant, according to his averments,
has been working as a Part-time Sweeper from the year
1985 onwards under the second respondent is aggrieved
by the fact that he was asked to submit quotations
quoting monthly rates for sweeping work from October,
1992 onwards and that the respondents are not paying
heed to his repeated requests for granting him casual
labour card and to consider conferring on him the benefits
available to casual mazdoors.

2. Requesting for the casual labour card and the
attendant benefits, the applicant had made a represent-
ation to the Telecom District Engineer (1st respondent)
on 10.2.92 (Annexure-A) and another detailed representation

to the same authority on 28.12.92 (Annexure-B). These representations are yet to be disposed of. Finding no response to these representations, the applicant has prayed in this application for a declaration that he is entitled to be included in the list of casual mazdoors and for a direction to the respondents to include him in the list of approved casual mazdoors and for conferment of temporary status etc., in his turn.

3. When the application came up for admission today, the learned counsel on either side submitted that it will be proper if the first respondent is directed to dispose of the representations submitted by the applicant in accordance with law, within a reasonable period. In view of the above submission, we admit this application and dispose it of with a direction to the first respondent to consider and dispose of the representation submitted by the applicant on 28.12.92 (Annexure-B) in accordance with the rules and in the light of the latest instructions of the Government of India on the subject within a period of two months from the date of communication of this order. We also direct that till such time his representation is considered and disposed of serving a copy on the applicant, the respondents shall not dispense with the service of the applicant. There is no order as to costs.


(R. Rangarajan)
Administrative Member


(A. V. Haridasan)
Judicial Member

18.2.93

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